

(A2)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
Lucknow Circuit Bench.
Review Application No.200 of 1990 (L)

In
Registration O.A. No.58 of 1989 (L)

Nand Kishore Srivastava Applicant

Versus

Union of India & Others Respondents

Hon. Mr. Justice K. Nath, V.C.

Hon. Mr. K. J. Raman, Member (A)

(By Hon. Justice K. Nath, V.C.)

This is an application for review of our judgement dated 2.3.90 in Original Application described above whereby the said Original Application for quashing the suspension order dated 24.1.89 was dismissed.

2. We have carefully gone through the review application alongwith the judgement under review and we do not find any error apparent on the face of the record or any sufficient cause for making a review of the decision. The main ground concerns the competence of the authority which passed the suspension order. That question has been duly considered in the judgement.

The Review Application is dismissed.

K. Nath (S)

Member (A)

G. J.

Vice Chairman

Dated the 25th Sept., 1990.

RKM